

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-384/97 in
OA-1468/96

(5)

New Delhi this the 28th day of May, 1998.

Hon'ble Sh. T.N. Bhat, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A).

Sh. Prem Lal,
S/o Sh. Randri Dutt,
R/o 848, Sarojini Nagar,
New Delhi. Petitioner

(through Mrs. Meera Chhibber, advocate)

versus

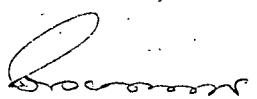
Sh. R.K. Srivastava,
Medical Superintendent,
Sardarjung Hospital,
New Delhi. Respondent

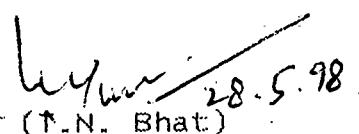
(through Sh. K.R. Sachdeva, advocate)

ORDER(ORAL)

Hon'ble Sh. T.N. Bhat, Member(J).

Heard the learned counsel for the parties. We are informed that the judgement/order of the Tribunal has already been implemented. However, the learned counsel for the petitioner contends that there has been great delay in implementing the judgement. Considering the facts of the case, we do not consider it appropriate to proceed further in the matter. The contempt petition is accordingly disposed of. Notice issued to the alleged contemner is discharged.


(S.P. Biswas)
Member(A)


28.5.98
(T.N. Bhat)
Member(J)

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